

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 6538
TO BE ANSWERED ON 6TH APRIL, 2018**

NATIONAL PATIENT SAFETY IMPLEMENTATION FRAMEWORK

6538. SHRI B. VINOD KUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has proposed a law National Patient Safety Implementation Framework to prevent personal information about patients from reaching into the public domain; and

(b) if so, the details thereof and the salient features of the said NPSIF?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): No law is proposed by Government of India as 'National Patient Safety Implementation Framework' to prevent personal information about patients from reaching the public domain.

However, Ministry of Health and Family Welfare is considering a Patient Safety Implementation framework with the following strategies:

- i) To improve structural systems to support quality and efficiency of healthcare and place patient safety at the core at National, subnational and healthcare facility levels
- ii) To assess the nature and scale of adverse events in healthcare and establish a system of reporting and learning
- iii) To ensure a competent and capable workforce that is aware and sensitive to patient safety
- iv) To prevent and control health-care associated infections
- v) To implement global patient safety campaigns and strengthening Patient Safety across all programmes
- vi) To strengthen capacity for and promote patient safety research.